

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**(IB)-359(PB)/2017**

**IN THE MATTER OF:**

<b>M/s Geo Metal Resources Pvt. Ltd. &amp; anr.</b>	<b>....</b>	<b>APPLICANT / PETITIONER</b>
<b>Vs</b>		
<b>M/s ABW Infrastructure Ltd.</b>	<b>....</b>	<b>RESPONDENT</b>

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.09.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**For the APPLICANT / PETITIONER**

:- Mr. Ashish Virmani,  
Ms. Tanisha Khaitan, Advocates

**For the RESPONDENT**

:-

**ORDER**

On the request made on behalf of the learned Counsel for the petitioner, hearing is deferred to 21<sup>st</sup> September, 2017 as the date mentioned in the covering letter sent to the respondent is 21<sup>st</sup> September, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT**

Sd/-

**(R. VARADHARAJAN)  
MEMBER(JUDICIAL)**

19.09.2017  
V. Sethi